

by the Ministry of Power in consultation with concerned Central Ministries and State Government/Union Territories. Based on the comments received, the Government is considering to introduce a legislation in this regard. The salient feature of the proposed legislation, *inter-alia*, relate to:—

(i) laying down standards and norms for energy consumption for equipment and appliances consuming energy or consumed in production and supply of energy.

(ii) enforcing a scheme for energy labelling; and

(iii) making energy audit mandatory for designated consumers.

#### **Power Requirement and Availability in Uttar Pradesh**

1353. SHRI AKHILESH DAS: Will the Minister of POWER be pleased to state:

(a) the power requirement and availability as at present in Uttar Pradesh;

(b) the number of private sector power

projects pending at present for setting up in Uttar Pradesh for clearance by the Central Electricity Authority (CEA) and for how long they are pending; and

(c) by when the projects are likely to be cleared?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY AND THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI YOGINDER K. ALAGH): (a) The details of actual power supply position in the State of Uttar Pradesh during June, 1997 are as under:

	Energy (MU)	Peak Demand (MW)
Requirement	3350	6500
Availability	2989	4903
Deficit	361	1597
(%)	(10.8)	(24.6)

(b) & (c) The names and status of power projects in private sector pending techno-economic clearance in CEA are given below:—

Sl. No.	Name of Project	Installed Capacity (MW)	Status of Clearance
1.	Rosa Thermal Power Project	2x283.5	The Scheme was considered by the CEA but techno-economic clearance could not be given due to high cost.
2.	Jawaharpur Thermal Power Project	2x400	Returned by CEA as inputs, like fuel linkage, watt, availability, MOF clearance etc. not tied up.
3.	Srinagar HEP	5x66	Returned by CEA as inputs such as MOEF clearance, land availability, compliance of Section 29(2) of Electricity Supply Act etc. were not tied up.

These projects would be taken up for techno-economic clearance by CEA as

soon as the pending inputs/linkages are tied up by the project authorities.